

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 206/MP/2019

Subject : Petition under section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, for refund of amounts wrongly recovered by Power Grid Corporation of Limited under POC Charges for the ISTS lines operated and maintained by BBMB.

Petitioner : Punjab State Power Corporation Limited

Respondents : Power Grid Corporation of India Limited and others.

Date of Hearing : 24.9.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Anand K. Ganesan, Advocate, PSPCL
Shri K.K Jain, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking refund of amounts wrongly collected by Power Grid Corporation of India Limited towards POC Charges for certain ISTS lines operated and maintained by BBMB, which are used exclusively for transfer of power from Bhakra and Beas Projects belonging to the participating States under BBMB. Learned counsel requested the Commission to issue notice to the Respondents.

2. The Representative of PGCIL accepted notice and requested for time to file reply to the Petition.

3. After hearing the learned counsel for the Petitioner and the Representative of the PGCIL, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 11.10.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 24.10.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)